

Office Notice, Office  
Memorandum, of, & oram  
Appearance, Tribunal's  
Orders of direction &  
Registrar's Orders.

①  
Tribunal's Orders

Per Tribunal

Fixed For AH on  
5/11/93

Dy. Registrar

5-11-93

Mr. S.M. Dharap, Counsel for  
applicant.

Issue notice to the respondents  
returnable on 17-12-93 regard-  
ing admission.

Notice  
to 17/12/93  
SO JTH

<sup>18</sup>  
(Lakshmi Swaminathan) (M.Y. Pradkar)  
M(J) M(A)

Notice issued to all  
Respondent on 15/11/93.

2  
18/11

Date: 17.12.93

Mr. P.M. Pradhans for Mr. S.M. Dharap for  
the applicants. Mr. S.C. Dhawan for the  
respondents. Four weeks time to  
file reply. S.O to 21.1.94 for AH.

MR Kolhatkar

(H.R. Kolhatkar)  
M(A)

(H.S. Deshpande)  
V.C.

②

PT

Dr 21.1.94

None for either side.

Due to disturbances on/atc  
Maharashtra Bandu, the  
matter is adjourned to  
4/2/94 for AM

Date noted  
to day is  
24-1-94  
as 4-2-94

Asstt. (KRISHAN LAL T.)  
Asstt. Permun Inspector  
CW m/s office  
C. Ry. Matunga.

AB  
Co/SO20/1

Dated 4.2.94

Shri. S. M. Dharap,  
counsel for the applicant.

Shri Dharap requests  
for time to file an  
application for condonation  
of delay. Adjourned to  
18.3.94 for admission hearing.

M. R. K. Th

W

(M. R. K. Thakur)  
M(A)

(M. S. Deshpande)  
Vc

AB

MP No 309/94

Fixed on 18/3/94  
for condonation of delay

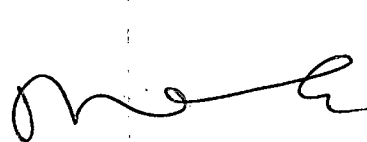
8/9/3

Dated: 18/3/94

(3)

Sh. Agle for the applicant.  
Sh. Dhawan for the Respondents.  
Reply to the application for  
condonation of delay within  
three weeks.

S.O. to 22/4/94.

  
(R. Rangarajan) (M. S. Deshpande)  
MCA) V.C.

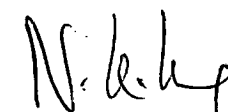
Dated: 22.4.94

Shri S.M. Dharap, counsel for the  
applicant. Shri S.C. Dhawan, counsel for the  
respondents.

The applicant claims that he was  
suffering from Schizophrenia for a long  
period from 1986 to 1992, during which  
period he was proceeded departmentally for  
absenting from duty unauthorisedly and  
his services were terminated. Shri Dhawan  
contests the claim and also pointed out  
that there was a delay in filing the  
application. Application for condonation of delay  
was filed. Subject to the decision on the  
Condonation and limitation the application  
is admitted.

List the case for completion of  
pleadings before the Registrar on 3-6-94  
and thereafter keep the case in sine-  
die list.

  
(Lata Swaminathan)  
M(J)

  
(N.K. Verma)  
M(A)

Dated : 3/6/94.

None for the applicant  
Mr. S. C. Dhawan, Counsel  
for the respondents. He  
prays time for reply.

S.O. to 10-8-1994  
on the last chance.

Sd/-  
Dy. Registrar

Dated : 10-8-1994.

Applicant in person.  
Mr. S. C. Dhawan, Counsel  
for respondents says that  
reply filed earlier may be  
treated as final one.

The matter be remitted  
in sine-die list. At the  
time of fixing the date  
of hearing notice may  
be issued to R-2 and  
counsel for the applicant.

Sd/-  
Dy. Registrar

Per Tribunal

The matter is taken out  
from sine-die list. It  
be heard hearing on 20.3.96.  
Issue notice to the parties

Notice issued to  
parties on

29/1/96  
Jali  
30/1

(4)

Date: 20.3.96  
Per Tribunal  
Applicant in Person/by  
Advocate/Respondent by  
Council.....  
The matter adjourned to  
For 20.3.96  
Dy. Registrar

Date: 20/2/96  
Per Tribunal  
Applicant in person by  
Advocate / Respondent by Mr. Dhawan  
Council for want of time  
The matter adjourned to 24/12/96  
for final hearing

Sd/-  
Dy. Registrar

OA 1110/93

24.12.96

None for the applicant.

Mr. S C Dhawan, counsel for  
respondents.

Adjourned to 15.4.97.

M.R. Kolhatkar  
(M.R. Kolhatkar)  
M(A)

B.S. Hegde  
(B.S. Hegde)  
M(J)

Per Tribunal

Date: 15/4/97

Applicant in person by Mr. Shereef  
Advocate / Respondent by Mr. S. C. Dhawan  
Counsel. For want of time  
The matter adjourned to 29/7/97  
for final hearing

Dy. Registrar

Per Tribunal

Date: 24/7/97

Applicant in Person/by  
Advocate/Respondent by Mr. S. C. Dhawan  
Counsel. For want of time  
The matter adjourned to 28/10/97  
For final hearing

Dy. Registrar

Dated 28-10-97 (19)

Hear Mr. S. M. Dhawan for  
the applicant. Mr. S. C. Dhawan  
appears for the respondents.

Respondents are directed  
to bring relevant papers on  
the next date of hearing.

S.O. to 19-11-97.

(P. P. Srivastava)  
M(A)

(B. S. Hegde)  
M(L)

Per Tribunal (22)

Date: 19/11/97

Applicant in person by Mr. S. M. Dhawan  
Advocate / Respondent by Mr. Shereef  
Counsel. At the request of Mr. Shereef  
The matter adjourned to 3/2/98  
for final hearing

Dy. Registrar

Per Tribunal 3/2/98

As no Division Bench is  
available the matter is  
adjourned to 8/3/99 M.

for Dy. Registrar

Per Tribunal

Date:

18/3/98

Applicant in person by N  
Advocate / Respondent by Mr. Shetty  
Council Time over  
The matter adjourned to  
for final hearing

28/7/98

Dy. Registrar

Per Tribunal

Date:

28-3-98

Applicant in person by S. M. Dhasep  
Advocate / Respondent by S. C. Dhawan  
Council. for want of time  
The matter adjourned to  
for FH.

Dy. Registrar

Per Tribunal

Date:

6/10/98

Applicant in person by None  
Advocate / Respondent by S. C. Dhawan  
Council. Time is over  
The matter adjourned to  
for Final Hearing

Dy. Registrar

Per Tribunal

Date:

15/12/98

Applicant in person by None  
Advocate / Respondent by Mr. Shetty  
Council Time over  
The matter adjourned to  
for final hearing

Dy. Registrar

Per Tribunal (32) Date: 23/3/99  
Applicant in person by Mr. Shrivastava  
Advocate / Respondent by Mr. S. Chavan  
Counsel Time over  
The matter adjourned to 20/7/99  
for final hearing

Dy. Registrar

Dated: 20.7.1999

None for the applicant  
Shri S.C. Shrivastava Counsel for the  
respondents sought ~~for~~ <sup>general</sup> adjournment  
List the case for final  
hearing on 28.7.1999.

S. (Sri.)  
(S. L. Jain)  
M. (J)

(D. S. Bawga)  
M. (A)

Per Tribunal Date: 28/7/99  
Applicant in person by Mr. Kerkare  
Advocate / Respondent by Mr. S. Chavan  
Counsel Time over  
The matter adjourned to 1/9/99  
for final hearing

Dy. Registrar

Per Tribunal (18) Date: 1/9/99  
Applicant in person by  
Advocate / Respondent by Mr. S. Chavan  
Counsel Time over  
The matter adjourned to 29/9/99  
for final hearing

Dy. Registrar

Per Tribunal

Date: 21/9/99

Applicant in person by Mr. Kerkens

Advocate / Respondent by Mr. Sharay

Council At the request of Mr. Kerkens

The matter adjourned to 27/10/99  
for final hearing

Dy. Registrar

Per Tribunal

Date: 27/10/99

Applicant in person by None SS Kerkens

Advocate / Respondent by SS Kerkens over

Council: As requested by Council

The matter adjourned to 02/11/99  
for final hearing

Dy. Registrar

Pr.

2/11/99

Shm S.S. Kerkens  
for Shm S.M. Dharep

Shm S.C. Dhawan for Resp

By Casare matters

Day 24/11/99 for  
final hearing

Court over

02/11/99

24/11/99

O.A. 1110/93 (9)

24.11.1999.

Shri S.M.Dharap by Shri  
S.S.Karkera for the applicant.  
Shri S.C.Dhawan for the  
respondents.

On the request of  
respondents' counsel, adjourned  
to 25.11.2000.

(B.N. Bahadur)  
M(A).

(R.G. Vaidyanatha)  
V/C.

os\*

1. Counsel

25/11/2000  
Date

Appear in person / by None

Advocate / Respondent by S. C. Dhawan

Counsel None vs

The matter adjourned to  
for 2/3/2000

2/3/2000

25/11/2000  
By Registrar

2.3.2000 (5)

Applicant by Shri Karkera  
for Shri S.M. Dharap. Respondents  
by Shri S.C. Dhawan.

Adjourned for final  
hearing on 13.6.2000.

P. Jain  
(S. Jain)  
M(J)

D. S. Bhatnagar  
(D. S. Bhatnagar)  
M(A)

Dated: 13-6-2000 (10)

Shm S.S. Karkera for Shm S.M.  
Dharwad Counsel for the applicant  
Shm S.C. Thawan Counsel for  
the respondents.

Shm Karkera mentions that  
applicant has <sup>been</sup> re-employed in  
Central Railway, therefore the  
applicant does not propose to  
prosecute the O.A. and prays  
for permission to withdraw  
the O.A. ~~Allowed~~.

In view of this <sup>submission</sup> O.A. stands  
disposed of as withdrawn.  
No order as to costs.

OIB  
✓

Shm -  
(S.L. Jain)  
M/J)

(D.S. Sawejia)  
M/A

Order/Judgment despatched  
to Applicant & Agent(s)  
on 29/6/2000

27/6